

IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR  
SC/ST (PoA) ACT, PERAMBALUR.

Present: Tmt.S.Malarvizhi, M.L.,  
Sessions Judge, Perambalur.

Friday, this the 16<sup>th</sup> day of October, 2020.

E. Bail No.752/2020

in

Intervene Petition in Crl.M.P.No.533/2020.

1. Ponnusamy, 61/2020,  
S/o.Chinnathu padyatci.

2. Vimal, 30/2020,  
S/o.Ponnusamy.

... Petitioners/Accused.

-vs-

Represented by the Inspector of Police,  
Mangalamedu P.S.  
Cr.No.1667/2020.

... Respondent/Complainant.

Offence U/Ss.174 Crpc @ to 304(ii), 201 of IPC r/w 3(ii) (5A) SC/ST Act r/w 135(i)(b)  
135(i)(E) IE Act 2003.

Aunthavam, 40/2020,  
W/o.Vijayakumar.

... Intervene Petitioner/  
Defacto Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiru.G.Selvam, Advocate for the petitioners and the Special Public Prosecutor for the State and Thiru.R.Stalin Advocate for the intervene petitioner and upon hearing for them, this Court has delivered the following...

**ORDER**

This petition has been filed U/s.439 of Cr.P.C. for grant of bail to the petitioner for the offences u/Ss.174 Crpc @ to 304(ii), 201 of IPC r/w 3(ii) (5A) SC/ST Act r/w 135(i)(b) 135(i)(E) IE Act 2003.

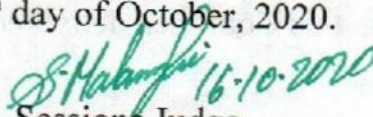
2. The learned Counsel for the petitioners stated in the petition that the alleged date of occurrence on 27.09.2020 and the petitioners have not committed any such offence and they have falsely implicated in this case and undertake to pay the court fee and that have not moved any bail application before the Hon'ble High Court of Madras and that if they are released on bail and therefore, prays for release on bail with any conditions.

3. The learned Special Public Prosecutor has submitted that the investigation is not yet over and therefore, bail cannot be granted to the petitioner at this stage and prays for dismissal of this petition.

4. In the intervening petition it was stated that the husband of victim died due to the electrical fence illegally established by the accused and that they are minority people and the relatives of the accused are threatening her to withdraw this complaint and they are also threatening the witnesses and hence e-bail No.752/2020 may be dismissed.

5. Defacto complainant present. Intervening petition filed. The accused alleged to have hidden the body of deceased knowing it to be body of the person belonging to schedule caste. So the defacto complainant strongly objected to release the accused on bail. She also stated that the person belonging to accused community are threatening her. Considering the present situation and facts and circumstances of the case, it would not be proper to release the accused on bail, at this stage. Hence bail dismissed.

Pronounced by me in open Court, this the 16<sup>th</sup> day of October, 2020.

  
Sessions Judge,  
Special Court for SC/ST(PoA) Act,  
Perambalur.